

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2020/ 8232

29th May, 2020

ORDER

The Chief Justice and companion Judges of the High Court of Tripura, after taking into consideration of all the factors prevailing in the State due to spread of Corona Virus (COVID-19), have decided that the present arrangements for the High Court and the District Courts of Tripura made vide Notification dated 18.05.2020 shall continue **till 21st June, 2020**, unless otherwise provided sooner; with a modification that during the period between 8th June, 2020 till 21st June, 2020, the High Court shall take up specially fixed matters for which special Benches would be constituted.

The days during which this arrangement shall continue, shall for the purpose of Section 4 of the Limitation Act, 1963 be deemed to be the days when the Court is closed.

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2020/ 8233-305

29th May, 2020

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;

06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The President, High Court Bar Association, Agartala;
10. The Secretary, High Court Bar Association, Agartala;
11. The Secretary, Tripura Bar Association, Agartala;
12. The Chairman, Bar Council of Tripura, Agartala;
13. The Assistant Solicitor General of India, Govt. of India, Agartala;
14. The Public Prosecutor, High Court of Tripura, Agartala;
15. The Govt. Advocate, High Court of Tripura, Agartala;
16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, South Tripura Judicial District, Belonia/Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura/Dhalai Judicial District, Ambassa for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
18. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
22. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
23. The Joint Registrar, High Court of Tripura, Agartala;
24. The Deputy Registrar(s), High Court of Tripura, Agartala;
25. The Chief Librarian, High Court of Tripura, Agartala;
26. The Assistant Registrar(s), High Court of Tripura, Agartala;

27. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
28. All the Superintendents, High Court of Tripura, Agartala;
29. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
30. The Court Master(s), High Court of Tripura, Agartala;
31. The Bench Clerk(s), High Court of Tripura, Agartala;
32. Notice Board of the Court-house; and
33. Order File.

 29/5/20
Registrar General